

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.618
IB-229/PB/2019
IA/4929/2023 & IA/5127/2023

IN THE MATTER OF:

M/s. Shri Ram Transport Finance Co. Ltd

...PETITIONER

Vs.

M/s. Transgulf Frozen Food Containers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Applicant

:Adv. Sumit Sinha and Adv. Rohan
Goel in IA/4929/2023

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **07.05.2024**.

Sd/-
(Court Officer)